

(a) whether it is a fact that it has been decided to conduct Panchayat houses in two and half lakhs villages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGS);

(b) if so, the details thereof and the reasons therefor;

(c) whether some experts have objection over this scheme; and

(d) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Sir. Construction of Bharat Nirman Rajiv Gandhi Sewa Kendra at Gram Panchayat level has been included as a permissible activity in para 1 of Schedule I of the Act *vide* Notification dated 11.11.2009. It will serve as Village Knowledge Resource Centre and also as Gram Panchayat Bhawan.

(c) and (d) Some of the members of the Central Employment Guarantee Council sought clarifications in this regard which were duly provided to them.

#### **Acquisition of land for industrial projects**

1350. SHRI KAMAL AKHTAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of farmers displaced due to various industrial projects in the country, State-wise;

(b) the details of agricultural land acquired and the number of farmers displaced due to such acquisitions in Karnataka, district-wise;

(c) the details of agricultural land acquired in Nelamangala Taluk in Bangalore rural district to provide industrial facility till date;

(d) whether agricultural land of 149 acres, 5.5 guntas was allotted to some industrial groups in Yedehalli Grama, in Bangalore rural district; and

(e) if so, the details thereof alongwith measures adopted to rehabilitate thousands of poor farmers of Yedehalli Grama?

THE MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (e) The information is being collected from the State Governments including that of Karnataka and will be laid on the Table of the House on receipt.

#### **Job cards under NREGS**

1351. SHRI SABIR ALI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of job cards prepared and issued to the NREGS beneficiaries in Bihar, Uttar Pradesh, Madhya Pradesh and Orissa;

(b) whether all the beneficiaries under the scheme were paid dues for 100 days in the preceding year; and